

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**HIM ALLOYS & STEELS PRIVATE LIMITED OPERATING IN**  
**MANUFACTURING OF IRON & STEELS AT AMB DISTRICT UNA, HP**  
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Him Alloys & Steels Private Limited <b>U27100HP2004PTC027599</b>
2.	Address of the registered office	Plot No 1-4, Industrial Area Amb Distt. UNA Himachal Pradesh
3.	URL of website	There is no website of CD
4.	Details of place where majority of fixed assets are located	The Total Land Admeasuring under consideration 24,440.6 sq. mt. located at Bakya Mahal, Amb Khas Tehsil Amb, Dist Una
5.	Installed capacity of main products/ services	Plant and Machinery is sold under SARFAESI Act.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Balance Sheet for FY 2015-16 Balance Sheet for FY 2016-17
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending the mail on cirp.himalloys@gmail.com
10.	Last date for receipt of expression of interest	<b>04.07.2023</b>
11.	Date of issue of provisional list of prospective resolution applicants	<b>10.07.2023.</b>
12.	Last date for submission of objections to provisional list	<b>14.07.2023.</b>
13.	Process email id to submit EOI	cirp.himalloys@gmail.com

**CMA Sandeep Goel-**

**Resolution Professional**

(IBBI/IPA-003/IP-N00073/2017-18/10583)

M/s Him Alloys & Steel Private Limited

Regd Office: 410,Pratap Bhawan,5-Bahadur Shah Zafar Marg, New Delhi-110002

Corp Office: Block SD 73 Pitampura, New Delhi 110034

Date 19.06.2023

Place: Delhi



**Regional Office Kolkata**  
 Door No. 20A, Ward No. 63, 1st Floor, Flat No. 1  
 Park Street, P.O. Kolkata, West Bengal,  
 Pin code: 700016,  
 Phone No: 033-40031212, 22650050,  
 Email: ro1013@sib.co.in

REF No: RO-KOL-0472-SAR-SH-090-2023-24 Date: 10-05-2023

**To Borrower**  
**1. M/s Olive Tree Retail Pvt Ltd.,** 122, Block A, Bangur Avenue, Kolkata, West Bengal-700055  
**Guarantors/Legal Heirs**  
**2. Mr Amurtorjoy Basuray** H/o Late Mrs Tina Basuray, J-1847, 1st Floor, Chittaranjan Park, Kalkaji, South Delhi, Delhi-110019  
 Also At Plot No. 1718, 11nd Floor, Chittaranjan Park I, Delhi-110019  
**3. Mrs. Gouri Basuroy,** J-1847, 1st Floor, Chittaranjan Park, Kalkaji, South Delhi Delhi-110019  
 Also At Plot No. 1718, 11nd Floor, Chittaranjan Park, Delhi-110019  
**4. Mr. Shayan Basuroy,** S/o Late Mrs Tina Basuray, J-1847, 1st Floor, Chittaranjan Park Kalkaji, South Delhi, Delhi-110019  
 Also At Plot No. 1718, 11nd Floor, Chittaranjan Park, Delhi-110019  
**5. M/s Olive Tree Internet Pvt Ltd,** 122, Block A, Bangur Avenue, Kolkata, West Bengal-700055

Dear Sirs/Madam,  
**Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002**  
 The undersigned being the Authorised Officer of THE SOUTH INDIAN BANK LIMITED, having its registered office at "SIB HOUSE", T.B. Road, Mission Quarters, Thirissur -680001, and one of its Regional Offices-Kolkata at Door No.20 A, Ward No.63,1st Floor, Flat No.1, Park Street P.O. Kolkata, West Bengal, Pin code: 700016 and one of its Branches-Kolkata Saltlake at AD 54, Sector-1, Salt Lake, Kolkata, North 24 Parganas, West Bengal-700064 (Hereinafter referred to as the Bank) do hereby issue this notice to you under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Hereinafter referred to as the Act).  
 The BANK is a "Secured Creditor" as defined under section 2 (zd) of the Act. The Kolkata Salt Lake Branch of the Bank had extended the following financial assistance/ facilities in the Account/s of M/s Olive Tree Retail Pvt Ltd on execution of necessary loan documents and security agreements by Addressee No.1 among you as borrower and Mrs Tina Basuray (Now deceased and Represented by Legal Heirs Addressees No.2 and 4) along with Addressee No.2, 3 and 5 among you as guarantors in favour of the Bank:

Nature of facility	Limit	Date of creation of Mortgage
CCOL [0472083000000007]	Rs.1,00,00,000.00	31-10-2013 / 27-10-2017
WCTL Restructured [0472652000000246]	Rs.4,90,00,000.00	
FITL Restructured [0472652000000247]	Rs.80,90,000.00	

It may please be noted that borrower/guarantor along with Late Mrs Tina Basuray had created security interest in respect of movable and immovable properties belonging to you in favour of the Bank, which are more fully shown in Schedule 'A' and 'B' of this notice respectively. (Schedule 'A' and 'B' properties are hereinafter referred to as "Secured Assets").  
 As stated above, borrower / legal Heirs among you have failed and neglected to pay the amount due to the Bank and committed defaults in repayment of the aforesaid secured financial assistance in violation of the stipulations in the sanction terms, loan documents and security documents. Accordingly, the Bank has classified the account/s as "Non-Performing Assets" (NPA) as defined under Section 2(O) of the ACT on 29.11.2021.  
 Further the Bank has filed Original Application (O.A.) before the Hon'ble Kolkata Debts Recovery Tribunal - III, Kolkata on 06-05-2022 claiming the following amounts in the following facilities:-

Facility	Suit Amount as on 05-11-2022 (Rs.)	Interest rate per annum & rest	Interest and penal interest on amount (Rs.)	Interest (Rs.)		Remittance Received From 06-11-2022 to 09-05-2023 (Rs.)	Total Amount Due as on 09-05-2023 (Rs.)
				From 06-11-2022 to 09-05-2023	Penal Interest @ 2% p.a. (Rs.)		
	(A)		(B)	(C)	(D)	(E)	
CCOL	Rs.1,01,81,769.15	12.50% p.a with monthly rest	Rs.1,01,81,769.15	Rs.662619.67	Rs.103212.45	0	Rs.1,09,47,601.27
WCTL Restructured	Rs.5,52,43,063.99	11.50% p.a with monthly rest	Rs.5,52,43,063.99	Rs.3300452.30	Rs.559998.18	0	Rs.5,91,03,514.47
FITL Restructured	Rs.71,88,552.53	9.65% p.a with monthly rest	Rs.71,88,552.53	Rs.358955.55	Rs.72870.26	0	Rs.76,20,378.34
Total							Rs.7,76,71,494.08

As stated above, Addressee No.1, 2, 3 & 5 among you as borrower/Guarantors are jointly and severally & Addressees No. 4 among you as Legal Heirs up to the extent of assets inherited from Late Tina Basuray are liable to pay to the Bank a sum of Rs.7,76,71,494.08 (Rupees Seven Crores Seventy Six Lacs Seventy One Thousand Four Hundred Ninety Four and Eight Paises Only) as on 09-05-2023 with further interest and penal interest as follows:  
 1. A sum of Rs.1,09,47,601.27 (Rupees One Crore Nine Lacs Forty Seven Thousand Six Hundred One and Twenty Seven Paises Only) as on 09-05-2023 with further interest @ 12.50% per annum with monthly rest and penal interest @ 2% per annum from 10-05-2023 till realization with regard to CCOL limit.  
 2. A sum of Rs.5,91,03,514.47 (Rupees Five Crores Ninety One Lacs Three Thousand Five Hundred Fourteen and Forty Seven Paises Only) as on 09-05-2023 with further interest @ 11.50% per annum with monthly rest and penal interest @ 2% per annum from 10-05-2023 till realization with regard to WCTL-Restructured limit.  
 3. A sum of Rs.76,20,378.34 (Rupees Seventy Six Lacs Twenty Thousand Three Hundred Seventy Eight and Thirty Four Paises Only) as on 09-05-2023 with further interest @ 9.65% per annum with monthly rest and penal interest @ 2% per annum from 10-05-2023 till realization with regard to FITL-Restructured limit.  
 All of you are also liable to pay the legal charges, costs and other expenses incurred by the Bank in connection with the proceedings under the Act and the above mentioned suit filed before the Hon'ble Debts Recovery Tribunal - 3, Kolkata. You have not cared to repay the loan/ financial assistance, as agreed despite repeated requests and registered notices issued.

Under the above circumstances, the Bank has become entitled to issue this notice to you under section 13 (2) of the said Act. We, therefore, require you by this notice issued under Section 13 (2) of the Act to discharge your aforesaid liabilities in full within 60 (sixty) days from the date of receipt of this notice, failing which the Bank, as a Secured Creditor, shall be constrained, without prejudice to any of our other rights and remedies, to take recourse to various measures prescribed under sub section (4) of Section 13 of the Act, in particular:

- To take possession of all or any of the secured assets and transfer them by way of lease, assignment or sale for realising the secured assets;
- To take over the management of the business and transfer them by way of lease, assignment or sale for realising the secured assets;
- To appoint any person to manage the secured assets;(d) to require any person who has acquired any of the secured assets from you and from whom any money is due or may become due to you, to pay the same to the Bank.  
 You are also hereby put to notice that you shall not, after receipt of this notice, deal with the Secured Assets in any manner whatsoever to the prejudice of interest of the Secured Creditor, without prior written consent of the Bank, in compliance of Section 13 (13) of the Act. As per Section 23 of the Act, if any person contravene or abets the contravention of the provisions of the Act or any of the Rules made there under, he shall be punishable with imprisonment for a term which may extend to one year or with fine or both.

Further, please note that in the event of your failure to discharge the liability in full within 60 (Sixty) days from the date of receipt of this notice and the Bank takes any action under Section 13 (4) of the Act, you shall be liable to pay to the Bank all costs, charges and expenses incurred by the Bank in that connection. In case the dues to the Bank are not fully satisfied with the sale proceeds of the secured assets, the Bank shall proceed for recovery of the balance from all of you personally and from other persons liable to the Bank.  
 The borrowers'/Guarantors'/legal heirs' attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available to redeem the secured assets, the extract of which is as furnished here under;

- where the amount of dues of the secured creditor together with all costs, charges and expenses incurred by him is tendered to the secured creditor at any time before the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets:-  
 i. the secured assets shall not be transferred by way of lease assignment or sale by the secured creditor; and  
 ii. In case any step has been taken by the secured creditor for transfer by way of lease or assignment or sale of the assets before tendering of such amount under this sub section, no further step shall be taken by such secured creditor for transfer by way of lease or assignment or sale of such secured assets.

This notice is issued without prejudice to all other rights and remedies available to the Bank in respect of the amounts due to the Bank from you in the account/s of M/s Olive Tree Retail Pvt Ltd.

**SCHEDULE A**  
 (Movable properties secured to all the facilities in the account/s)

Sl. No.	Description of Movable Properties	Security Interest created by
1.	Hypothecation of the entire current assets (present and future) of Addressee no.1, all the tangible movable properties such as Stock - in - Trade, Stock of Raw Materials, Stock in Process, Finished Goods, Packing Materials, and Goods of the borrower, all the present and future actionable claims and other movable property that may arise or come into existence in the future, including book debts, which now or hereafter from time to time during the security shall be brought in stored or be in or about their premises or godown (s) or be in course of transit from one godown to another or from one place to another or wherever else the same may be.	M/s Olive Tree Retail Pvt Ltd.

**SCHEDULE B**  
 (Immovable properties secured to the account)

Sl. No.	Description of Immovable Properties	Security Interest created by
1.	All that piece and parcel Bastu land bearing Plot No.122 of Bangur Avenue Block-A measuring 4 Cottah 1 Sq Ft situated at J.L.No.17,R.S.No.180,Touzi No.228 & 229, C.S.Dag No.1298 Municipal Holding No.1873 within Dum Dum Municipality, Ward No.29, PS-Dum Dum (Formerly Lake Town)MouzaShyam Nagar (Previously Krishnapur), North 24 Parganas District along with residential building having a plinth area of about 2256Sq.Ft and all other constructions, improvements, easementary rights existing and appurtenant thereon, owned by Mr Amurtorjoy Basuray and Mrs Gouri Basuroy, more fully described in Registered Indenture of Conveyance Deed No.1-5213 dated 17.07.1978 of Sub Registrar Office Cossipore Dum Dum and bounded on North: Plot No-117 Block A Bangur Avenue, Kolkata, East: Plot No -121 Block A Bangur Avenue, Kolkata, South:20 Ft wide Municipal Road, West: Plot No -123 Block A Bangur Avenue, Kolkata	Mr Amurtorjoy Basuray and Mrs Gouri Basuroy
2.	All that piece and parcel of entire second floor without roof rights in basement plus ground plus three storied residential building having a plinth area of about 1574.45 Sq Ft built on freehold plot bearing Plot No.1718, Block-I, Chittaranjan Park within limits of South Delhi Municipal Corporation measuring 195.09 Sq Mtrs along with 1/5th undivided land share (out of 195.09 Sq Mtr) ie 39.10 Sq Mtr and all other constructions, improvements, easementary rights existing and appurtenant thereon, owned by Mr Amurtorjoy Basuray and Mrs Tina Basuray (Mrs Tina Basuray, Now deceased and Represented by Legal Heirs Addressees No.2 and 4), more fully described in Sale Deed No.4681/2014dated 22.05.2014 of Sub Registrar Office Sub Registrar-V, New Delhi and bounded on North: Property No.1719, East : Service Lane, South: Property No.1717, West : Road	Mr Amurtorjoy Basuray and Mrs Tina Basuroy

[Sl.No.2 of Schedule B property is general security to the Housing Loan facility of Rs.155.65 Lakhs [A/C No. 047265500000018] in the name of Mr. Amurtorjoy Basuray and Late Mrs Tina Basuray (Now deceased and Represented by Legal Heirs Addressees No.2 and 4) and the bank reserves its right to proceed against the property for the outstanding liability in the said account.]  
 Yours Faithfully  
**CHIEF MANAGER**  
 (Authorized Officer)

**Possession Notice (For Immovable Property) Rule 6(1)**

Name of the Borrower (s) Co-Borrower(s) Legal Heir(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Bhupendra Kumar, Mrs. Anita Devi, (Prospect No. 910343 & 944439)	All that piece and parcel of Ground Floor Property No. A-110, Without Roof Rights With Area Ad Measuring 738 Sq.ft. out of Kh No. 15/36, Village Khureji Khas Radhey Shyam Park Extn, Ilaqa Shahdara-110051, Delhi, India.	Rs.22,123/- (Rupees Twenty Three Lakh Twenty Two Thousand One Hundred Twenty Three Only) for 910343 & Rs.9,88,557/- (Rupees Nine Lakh Eighty Eight Thousand Five Hundred Fifty Seven Only) for 927651 & Rs.1,66,465/- (Rupees One Lakh Sixteen Thousand Four Hundred Sixty Five for 927653 & Rs.3,40,638/- (Rupees Three Lakh Forty Thousand Six Hundred Thirty Eight Only) for 944439	20-Mar-2023	14-Jun-2023
Mr. Raj Kumar, Nagar, R. K Nagar, Mrs. Roshani, Nagar, (Prospect No. 934391 & 936036)	All that piece and parcel of Property No. 379-D, Land Area Ad Measuring 558 Sq.ft., Carpet Area Ad Measuring 1205 Sq.ft. and Built Up Area Ad Measuring 1506 Sq.ft., Khata No. 314, Village Kondli, Abadi of Lal Dora, Near Mayur Vihar Phase-III, Delhi-110096, India.	Rs.9,58,050/- (Rupees Nine Lakh Fifty Eight Thousand Fifty Only) For 934391 & Rs.1,09,318/- (Rupees One Lakh Nine Thousand Three Hundred Eighteen Only) For 936036	20-Mar-2023	14-Jun-2023
Mr. Manish Shukla, Mrs. Shubhang Shukla, (Prospect No. IL1001837)	All that piece and parcel of Flat No-1604 T-3, 15th Floor, admeasuring 590 Sq. Ft. (Super Area), Organic Ghrl, Flat No. G41 03, Block-A, Jaipuna Sunrise Greens, NH-24, Ghaziabad, National Capital Region, India-201303.	Rs.8,81,264/- (Rupees Eight Lakh Eighty One Thousand Two Hundred Sixty Four Only)	17-Aug-2022	15-Jun-2023
Mrs. Kuman Bicky, Master Samarth Raj Singh (Minor), (Prospect No. IL1010869)	All that piece and parcel of Property No. 17, Carpet Area 574 sq. ft., Super Built-Up Area 675 sq. ft., 2nd Floor Front LHS Side Block-A, Roop Vihar, Om Vihar, Phase-V, Uttam Nagar, Nawada, New Delhi-110059	Rs.31,36,155/- (Rupees Thirty One Lakh Thirty Six Thousand One Hundred Fifty Five Only)	31-Mar-2023	15-Jun-2023
Mr. Surender Kumar, Mrs. Premmita Swami, (Prospect No. IL1012643)	All that piece and parcel of Plot No-A-110, Mustafli No. 4 area measuring 1782 Sq. ft., Situated in Sitawa Meja Vill-Tk, Tehsil Bads, N-Hero Honda Chowk Gurgaon, Haryana, PIN Code: 122001.	Rs.23,90,830/- (Rupees Twenty Three Lakh Ninety Thousand Eight Hundred Thirty Only)	05-Jan-2022	14-Jun-2023
Mr. Vimesh Surajpal Yadav, Mrs. Binatadevi Vimeshkumar Yadav, (Prospect No. IL10176425)	All that piece and parcel of Unit No-T1 703, Carpet Area 644 sq. ft., Super Built-Up Area 744 sq. ft., Floor No. 7, Tower T1, Village Dholka, Sector 95, Gurgaon, Haryana, India, PIN-122005	Rs.12,09,783/- (Rupees Twelve Lakh Nine Thousand Seven Hundred Eighty Three Only)	24-Feb-2022	14-Jun-2023

For further details please contact to Authorised Officer at Branch Office: Plot No. 90/90E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moli Nagar, New Delhi/ Plot No.98, Udyog Vihar, Phase-IV, Gurgaon Haryana -122015 or Corporate Office: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.  
 Date: 19-06-2023 Sd/- Authorised Officer, For IIFL Home Finance Ltd.

**Form No. 3 [See Regulation -15(1)(a)] /16(3) DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)**

1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd and 4th floor also)  
 Case No. OA/3128/2018  
 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.  
 Exh. No. 18376

**Syndicate Bank VS M/s Shyam Ji Autocast**

To,  
**1) M/s Shyam Ji Autocast**  
 M/s Shyam Ji Autocast Plot No. 2361, Near Durga Mandir, Jawahar Colony NIT Faridabad Haryana Through its proprietor, Faridabad, Haryana.  
**2) Shri Nishant Singh Son of Shri Anil Kumar Singh Plot No. 2361 Near Durga Mandir, Jawahar Colony NIT Faridabad Haryana (proprietor of M/s Shyam Ji Autocast).**  
**3) Smt. Maya Singh wife of Shri Anil Kumar Singh R/o House No. E-15, Near Durga Mandir Dabua Colony Faridabad Haryana.**

**Summons**

Whereas, OA/3128/2018 was listed before Hon'ble Presiding Officer/Registrar on 16/05/2023.  
 Whereas this Hon'ble Tribunal is pleased to issue summons/notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.49,91,312.79 (Rupees Forty Nine Lakh Ninety One Thousand Three Hundred Twelve and Seventy Nine paise only) (application along with copies of documents etc. annexed).  
 In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-  
 (i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;  
 (ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;  
 (iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;  
 (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;  
 (v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.  
 You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 12/09/2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.  
 Given under my hand and the seal of this Tribunal on this date: 07/06/2023.  
 Registrar I/c DRT-II, Chandigarh

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**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR HIM ALLOYS & STEELS PRIVATE LIMITED OPERATING IN MANUFACTURING OF IRON & STEELS AT AMB DISTRICT UNA, HP**  
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the Corporate Debtor along with PAN/CIN/LP No.	M/s Him Alloys & Steels Private Limited CIN No.: U27100HP2004PTC027599
2. Address of the registered office	Plot No 1-4, Industrial Area Amb Distt. UNA Himachal Pradesh
3. URL of website	There is no website of CD
4. Details of place where majority of fixed assets are located	The Total Land Admeasuring under consideration 24,440.6 sq. mt. located at Bakya Mahal, Amb Khas Tehsil Amb, Distt Una
5. Installed capacity of main products/ services	Plant and Machinery is sold under SARFAESI Act.
6. Quantity & value of main products/ services sold in last financial year	NIL
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Balance Sheet for FY 2015-16 Balance Sheet for FY 2016-17
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending the mail on <a href="mailto:cirp.himalloys@gmail.com">cirp.himalloys@gmail.com</a>
10. Last date for receipt of expression of interest	04.07.2023
11. Date of issue of provisional list of prospective resolution applicants	10-07-2023
12. Last date for submission of objections to provisional list	14-07-2023
13. Process email id to submit EOI	<a href="mailto:cirp.himalloys@gmail.com">cirp.himalloys@gmail.com</a>

Date : 19.06.2023 CMA Sandeep Goel  
 Place: Delhi Resolution Professional for M/s Him Alloys & Steels Private Limited  
 Regn. No.: IBB/HPA-003/IP-N00073/2017-18/10583  
 Regd Office: 410,Pratap Bhawan,5-Bahadur Shah Zafar Marg, New Delhi-110002  
 Corp. Office: Block SD 73 Pitampura, New Delhi 110034

**GIC HOUSING FINANCE LTD.**  
 Regd. Office :National Insurance Building, 6th Floor,14, Jamshedji Tata Road, Churchgate, Mumbai 400020  
 Branch Office : S-42, DLF Colony, Sirhind Road, Near HDFC Bank, Patiala, Punjab 147001, Telephone No.(0175) 5015727-28  
 Branch Office : # 501, 5th Floor, San Plaza Building, SCO 15, Feroze Gandhi Market, Ludhiana - 141001

**REF.: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

WHEREAS the undersigned being the authorized officer of GICHF, pursuant to the demand notice issued on its respective dates as given below, under section 13(2) of SARFAESI ACT 2002 calling upon you/Borrowers, the under named, to pay outstanding dues within 60 days from the date of receipt of the respective notices, you all have failed to pay the said outstanding dues within stipulated time, hence GICHF are in exercise & having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT, 2002 read with rules thereunder, taken SYMBOLIC POSSESSION of the Secured Assets as mentioned herein below.

Sr. No.	Loan Account No.	Borrower and Co-Borrower Name with Address	Description of the Mortgaged Property	Date of Demand Notice Sent	O/s as on 30/06/2023 Excluding Recovery & Legal Charges	Date of Symbolic Possession
1.	PB0370600101896	Smt Lakshmi Devi W/o Ramesh Chand, Patiala	House measuring 76 square yards comprising in Khewat/Khatoni No 466/868 Khasra No 460(3-14) Total 3 Bigha 14 Biswa out of which 1-1/2/74 share area measuring 0-1-1/2 Biswa situated at Ekta Nagar, Village Alipur Ariyan, Tehsil & Distt-Patiala, Punjab	16.11.2021	Rs 2,52,029/-	16.06.2023
2.	PB0370600103800	Shri Mishri Lal S/o Kishori Lal and Smt Usha Devi W/o Mishri Lal, Patiala	48.6 square yards situated at HNo 36-E, Balmiki Colony, Tripuri Town, Tehsil & Distt Patiala, Punjab	16.11.2021	Rs 2,81,767/-	16.06.2023
3.	PB0370610001123	Smt Gureet Kaur D/o Amrinder Singh and Shri Manpreet Singh S/o Amrinder Singh, Patiala	Square yards comprised in Khewat/Khatoni no 481/656, Khasra No 14/248(1-13) total land is 1 Kanal - 13 Marla out of which 3/4/93 share area measuring 0K-3 3/4 Marla total area i.e. 98 Sq yards situated at HNO 49, Street No 1, Ward No 18, Juhar Nagar, Tazafazalpur, Tehsil & Distt Patiala, Punjab	07.03.2022	Rs 16,46,809/-	16.06.2023
4.	PB0370610001156	Shri Sohan Lal Sharma S/o Rattan Lal Sharma and Smt Amandeep Sharma W/o Sohan Lal Sharma, Samana	96.81 square yards comprised in Khewat/Khatoni No 1581/2263,2264, Khasra No. 85/5(8-0), 86/1(1-14), 85/4(2(3-12)), Total area is 12 Kanal - 16 Marla out of which 3.25/256 share is 3.25Marla i.e. 96.91 Sq. yds situated at Ward no. 8, Dardi Colony, Samana, Distt. Patiala, Punjab	12.10.2022	Rs 10,32,909/-	15.06.2023
5.	PB0370610001173	Shri Jagmeet Bawa S/o Ranjeet Singh and Shri Gagandeep Singh S/o Ranjeet Singh, Samana	400 square yards comprised in Khewat/Khatoni No 142/237 Khasra No 110/5(0-19), 6/2(4-0), 6/2(1-11), 111/1(17-12), 8/7-16), 9/8-0), 10/8-0), 11(8-0), 12(7-8), 111/19(15-3), 20(7-7), 21/2(1-19), 22(1-2), 26(0-12), 28(0-9) total area is 80Kanal-12Marla out of which 13-1/4/1612 share is 13-1/4 Marla i.e. 400 Sq yards situated at Ward No 3, Cheema Colony, Bahmana Road, Samana, Tehsil Samana, Distt. Patiala, Punjab	12.10.2022	Rs 30,01,291/-	15.06.2023
6.	PB0370610001372	Shri Gagan Deep Singh S/o Neeh Singh, Samana	House measuring 233.66 square yards situated at Property No 266/3, Ward No 1, Waraichan Patti, Samana, Tehsil Samana, Distt Patiala, Punjab	12.10.2022	Rs 10,45,862/-	15.06.2023
7.	PB0370610001192	Shri Sohan Lal S/o Shri Om Prakash and Shri Ritu Bala W/o Sohan Lal, Patran	House measuring 75 square yards comprised in Khewat/Khatoni no # 28/634 to 641, Khasra No # 5(8-0), 6(12(0-8), 6(13(8-6), 17(8-0), 19(8-0), 20(1(4-16), 23(2(3-16), 24(8-0), 25(8-0), 26(19(2(5-16), 20(1(3-0), 25(16(8-0), 17(8-0), 18(1(1-8), 27(15(8-0), 16(8-0), 25(8-0), 28(11(8-0), 12(1(1-0), 21(8-0), 39(2(15-2), 40(5(1(2-0), 52(28(0-8), 6(15(3-18), 16(7-19), 6(8(8-0), 14(2(7-16), 7(1(0-6), 7(1(0-4), 3(1(0-14), 7(2(4-19) total measuring 165 Kanal - 7 Marla out of which 2.1/2/3307 share i.e. 0 K-2 1/2 Marla i.e. 75 sq. yards situated at House No. 5/1092, Ward no. 15, Sagar Basti, Dhandial Road, Tehsil Patran, District Patiala, Punjab	18.11.2022	Rs 16,03,192/-	15.06.2023
8.	PB0370600101488	Shri Ujjagar Singh S/o Sadhu Singh, Mandigobindgarh	House measuring 125 square yards comprised in Khata no 111/164, Khasra No 25/3(8-0) of 4/60 share i.e. 4 Marlas situated at Iqbal Nagar, Waka Rakha Village Mughal Majra, Tehsil Amloh, Distt Fatehgarh Sahib, Punjab	16.03.2023	Rs 21,22,800/-	16.06.2023
9.	PB0370600101937	Shri Jai Ram Bind S/o Kashi Ram Bind, Patiala	House measuring 59.5 Sq yards comprised in Khata No 803/916, Khasra No 639/209(0-10) total measuring 0 Bigha 10 Biswa out of 1/10 share i.e. 59.5 sq yards situated at Street No 9, Sukhram Colony, Rasulpur Saidan, Tehsil & Distt Patiala, Punjab	16.03.2023	Rs 7,30,331/-	16.06.2023
10.	PB0370610001083	Shri Sandeep Kumar S/o Santosh Kumar, Patiala	House measuring 75 square yards comprised in Khewat/Khatoni No 1,67, Khasra No 459/176(0-10), total area measuring 10 Biswa out of which 1.5/10 share area i.e. 0B-1.5 Biswa i.e. 75 Sq Yards situated at House No 192/H-A, Street No 3, Partap Nagar, Village Dhamo Majra, Tehsil & Distt Patiala, Punjab	16.03.2023	Rs 26,63,881/-	16.06.2023
11.	PB0370610001153	Shri Lok Raj Singla S/o Late Shri Ravinder Kumar Singla, Arwargarh	House measuring 90 Sq yards situated at HNO 153, Ward No			

